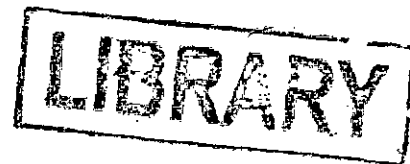


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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1076/2019

Date of order: 29.08.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Ruplal Murmu, the adopted son of late Lakhoo.
2. Malati w/o. late Lakhoo, both residing at Vill- Ramkanali, Dist- Purulia (W.B.), Pin- 723144.

.....Applicants.

-versus-

1. Union of India (notice through the Secretary, Ministry of Railways, Rail Bhawan, New Delhi, Pin-110001.
2. The Eastern Railway, 17, Netaji Subhas Road, Kolkata, Pin- 700001.
3. The General Manager, Eastern Railway, 17, Netaji Subhas Road, Kolkata, Pin- 700001.
4. The Divisional Railway Manager, Eastern Railway, Asansol- 713301.
5. The Sr. Divisional Personnel Manager, Eastern Railway, Asansol- 713301.
6. Laloki Soren, w/o. Lilu Soren, Vill- Jenipahari, P.O- Karmatarn, P.S- Jamtara, Dist- Jamtara (Jharkhand), Pin- 815312.

.....Respondents.

For the Applicant : Mr. P.C. Das, Counsel
Ms. T. Maity, Counsel

For the Respondents : Mr. S. K. Tiwari, Counsel
Ms. P. Mondal, Counsel

B

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been filed to seek the following reliefs:

"8(a) The impugned speaking order being annexure A-7 to this application be set aside/cancelled and consider the representation dated 27.08.2018.

(b) The Rly. Respondents be directed to expedite and complete the process of compassionate appointment of applicant no. 1 forthwith."

3. Since the applicant has preferred a representation on 27.08.2018 seeking the same benefits as in this OA, which is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representation is decided by the competent respondent authority and communicated, we dispose of the OA with a direction upon the concerned respondent no. 5 or any other competent authority to consider the representation and decide the claim of the applicant and pass an appropriate order in accordance with law and communicate the same, within a period of 3 months from the date of receipt of copy of this order.

4. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration by the respondents authority.

5. OA is accordingly disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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